

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ४२]	शुक्रवार, जून ८, २०१८/ज्येष्ठ १८, शके १९४०	[पृष्ठे ३, किंमत : रुपये २७.००
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असाधारण क्रमांक ८३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Amendment) Ordinance, 2018 (Mah. Ord. XV of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

[Translation in English of the Maharashtra Co-operative Societies (Amendment) Ordinance, 2018 (Mah. Ord. XV of 2018), published under the authority of the Governor].

CO-OPERATION, MARKETING AND TEXTILES DEPARTMENT

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk, Mumbai 400 032, dated the 8th June 2018.

MAHARASHTRA ORDINANCE No. XV OF 2018.

AN ORDINANCE

further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend Mah. the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter XXIV of appearing;

1961.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :---

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Co-operative Societies (Amendment) Ordinance, 2018.

(2) It shall come into force at once.

Amendment of of Mah. XXIV of 1961.

2. In section 73AAA of the Maharashtra Co-operative Societies Act, 1960, Mah. section 73AAA in sub-section (2), in the fifth proviso, for the words "in respect of the society having XXIV of 1961. contribution of the Government towards its share capital " the words " in respect of society, excluding the Housing Society, having assistance of the Government in the form of share capital, loan, guarantee, grant, the Government land or any other form whether cash or kind " shall be substituted.

STATEMENT

The Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961), governs all the Co-operative Societies having different objects, classifications and sub-classifications. The provisions of the said Act govern the management aspect of the Co-operative Societies and protect the interests of its members.

The State Government provides assistance to many Co-operative Societies in the State, such as Co-operative Sugar Factories, Spinning Mills, Industrial Co-operative Societies, District Central Co-operative Banks, etc., by way of share capital, loan, allotment of Government Land on nominal rates, Government Grants, etc. As per the provisions of the fifth proviso to sub-section (2) of section 73AAA, wherever, the State Government provides assistance in the form of share capital to a Co-operative Society, there is a provision for nomination of two representatives on committee of such Co-operative Societies. These provisions are limited only to the assistance in the form of share capital and do not cover various other forms of assistance extended to societies by the State Government. Therefore, with a view to safeguard the interests of the Government and the Societies, the scope of the said provision is proposed to be windened to cover other forms of Government assistance extended to Co-operative Societies, as mentioned above. However, having regard to the peculiar nature of the Housing Societies, it is proposed to exclude the said societies from the operation of the proposed provision. Accordingly, for that purpose, the fifth proviso to sub-section (2) of section 73AAA is proposed to be amended, suitably.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960 (Mah. XXIV of 1961), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai, Dated the 7th June 2018. Сн. VIDYASAGAR RAO, Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

SANTOKH SINGH SANDHU, Additional Chief Secretary to Government.

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY I/C DIRECTOR SHRI MANOHAR SHANKAR GAIKWAD, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATIONS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 EDITOR : I/C DIRECTOR SHRI MANOHAR SHANKAR GAIKWAD.